

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10. **IA-2010(MB)2024, IA-2002(MB)2024
IN C.P. (IB)/1140(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES: Rupa Infotech And Infrastructure Pvt Ltd
Vs.
Shankheshwar Properties Pvt Ltd

SECTION: 7, 66(1), 43(1) r/w Sec 44 (1) OF THE INSOLVENCY AND BANKRUPTCY
CODE, 2016.

ORDER

1. Adv. Ranjita Kumari a/w Adv. Amit Tungare, Ld Counsel for the Applicant/RP present.
2. **IA-2010(MB)2024** : This is an application filed by the Applicant/RP to permit the Corporate Debtor herein to be substituted in place of Applicant in the IA-4830/2023. In view of the submissions made by the Applicant, this Bench grants permission for amendment with a direction to the Applicant to forthwith carry out the amendment in the IA-4830/2023 as mentioned in the application and shall file the amended copy before the next date of hearing. A copy of the same shall be served on the Respondents well before the next date of hearing. In view of above, IA-2010/2024 is allowed as per prayer clause '(b)' and **disposed of** accordingly.
3. **IA-2002(MB)2024** : This is an application filed by the Applicant/RP to permit the Corporate Debtor herein to be substituted in place of Applicant in the IA-4475/2023. In view of the submissions made by the Applicant, this Bench grants permission for amendment with a direction

to the Applicant to forthwith carry out the amendment in the IA-4475/2023 as mentioned in the application and shall file the amended copy before the next date of hearing. A copy of the same shall be served on the Respondents well before the next date of hearing. In view of above, IA-2002/2024 is allowed as per prayer clause '(b)' and **disposed of** accordingly.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)